

(2020) 10 SHI CK 0416
In the High Court Of Himachal Pradesh
Case No : CWPOA No. 2820 Of 2019

Rajesh Sharma And Others	Vs	APPELLANT
State Of H.P. And Others		RESPONDENT

Date of Decision : 12-10-2020

Acts Referred:

Citation : (2020) 10 SHI CK 0416

Hon'ble Judges : Tarlok Singh Chauhan, J

Bench : Single Bench

Advocate : Shalini Thakur, Ashok Sharma, Vinod Thakur, Dilip Sharma, Manish Sharma, Hamender Singh Chandel

Final Decision : Disposed Of

Judgement

Tarlok Singh Chauhan, J

1. Learned counsel for the petitioners, on instructions, states that her clients would be contented in case they are permitted to make representation to

the respondents for redressal of their grievances which pertains to promotion to 10% quota to those diploma holders Junior Engineer, who qualified

AMIE degree during the course of their service.

2. The prayer being innocuous, is allowed.

3. Accordingly, the instant petition is disposed of by providing an opportunity to the petitioners to file their written representation before 1st respondent

and in case the same is preferred within a period of two daysâ??, then 1st respondent shall dispose of the same within a period of four weeks after

affording an opportunity of hearing to anyone of the petitioners as also anyone of the private respondents (respondents No.2 to 21).

4. Needless to say that the consequential order shall be self speaking and

reasoned one.

5. It also needs to be stated that on 21.09.2017, the erstwhile Tribunal had passed order directing the maintaining of status quo which stands clarified

by this Court today in CMP No.8524 of 2020 in COPC No. 61 of 2020 by providing that this order would only apply to the cases of the petitioners

which are confined to 10% quota to the diploma holders Junior Engineer, who improved their qualification during the course of their service.

6. It is further clarified that interim order passed by the erstwhile Tribunal on 21.09.2017 shall be operative only till the date of decision by 1st

respondent and immediately thereafter promotions shall be made strictly in accordance with the decision and needless to say that the aggrieved party

will be at liberty to approach the competent court/authority for redressal of their grievances.

7. The petition stands disposed of in the aforesaid terms, so also the pending application(s), if any.